

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1403

ANSWERED ON:21.08.2012

HONOUR KILLINGS

Vijayan Shri A.K.S.

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been a rise in the cases of honour killings in the country;

(b) if so, the details thereof along with the number of persons killed and the action taken against the accused during each of the last three years and the current year, State-wise; and

(c) the steps taken by the Union Government to stop such cases including the details of the advisories issued to the State Governments and the reaction of the State Governments in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (c): As per information provided by National Crime records Bureau (NCRB), data regarding honour killings is not maintained centrally by NCRB.

As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women and children, lies with the State Governments and Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against women and children.

Ministry of Home Affairs has sent a detailed advisory on Crime against Women dated 4th September, 2009 to all State Governments/UTs, wherein through Para XXX it has specifically advised the States / UTs to take Special steps to curb the 'Violation of Women's Rights by so called Honour Killings and to prevent forced marriage in some northern States, and other forms of Violence'.

Supreme Court has delivered several judgments condemning Khap Panchayats and Honour Killings. Ministry of Home Affairs MHA has also circulated the Judgments of Hon'ble Supreme Court to all the State Govts. / UT Administrations for necessary and appropriate action. The judgements are :

(i) Arumugam Servai versus State of Tamil Nadu (Criminal Appeal No. 958 of 2011) dated 19th April 2011.

(ii) Criminal Appeal No. 1117 of 2011 @ SLP (Cr) No. 1208 of 2011 dated 9th May 2011 in the case of Bhagwan Dass Vs State (NCT) of Delhi

(iii) Hon'ble Supreme Court in Writ Petition (Criminal) 208 of 2004 in Lata Singh's case (supra)